ITEM NO.6 COURT NO.3 SECTION II-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).59952/2024

[Arising out of impugned final judgment and order dated 28-08-2024 in CRLM No.10990/2024 passed by the High Court of Judicature at Patna]

KAMLESH KUMAR PETITIONER(S)

VERSUS

THE STATE OF BIHAR & ANR.

RESPONDENT(S)

IA No. 136429/2025 - CONDONATION OF DELAY IN FILING

IA No. 136432/2025 - CONDONATION OF DELAY IN REFILING / CURING THE

DEFECTS

IA No. 136428/2025 - EXEMPTION FROM FILING O.T.

Date: 03-06-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

[Partial Court Working Days Bench]

For Petitioner(s): Mr. Ardhendumauli Kumar Prasad, Sr. Adv.

Mr. U.N. Mishra , AOR

Mr. Upendra Narayan Mishra, Adv.

Mr. Karunakar Mahalik, Adv.

Mr. Awadhesh Kumar Dubey, Adv.

For Respondent(s):

Upon hearing the counsel the Court made the following O R D E R

- 1. Petitioner challenges the judgment and order dated 28-08-2024 in Criminal Miscellaneous No.10990/2024 passed by the High Court of Judicature at Patna, titled "Ujjawal Sharma vs. The State of Bihar & Anr.".
- 2. Delay condoned.
- 3. Issue notice, returnable on 18.08.2025.

- 4. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.
- 5. Learned counsel for the petitioner is permitted to serve the learned standing counsel for the State of Bihar.
- 6. In the notice itself let it be mentioned that the respondents are required to file the counter affidavit before the next date of listing.

(D. NAVEEN)
COURT MASTER (SH)

(NIDHI MATHUR)
COURT MASTER (NSH)